

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

CP (IB) No.105/Chd/CHD/2017

**Under Section 7 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

1. M/s Bharat Food and Agro Products,
SCO 25, Sector 26,
Madhya Marg,
Chandigarh-160019
2. Mr. Mohit Dewan,
Partner,
Bharat Food and Agro Products,
SCO 25, Sector 26,
Madhya Marg,
Chandigarh-160019

...Petitioner-Financial Creditor

Versus.

M/s White Water Hospitality
Pvt. Ltd.,
SCO 2437, Sector 22 C,
Chandigarh-160022
through its Directors,
1. Mr. Manish Girdhari.
2. Mr. Deepak Saigwal.

...Respondent-Corporate Debtor

Order delivered on:15.12.2017

Coram: Hon’ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner:

1. Mr.Sumit Jain, Advocate
2. Mr. Aditya Grover, Advocate

For the respondent:

1. Mr. Anand Chhibbar, Senior Advocate.
2. Mr. Sahil Sharma, Advocate.
3. Mr. Gaurav Mankotia, Advocate.

ORDER(ORAL)

After arguing for some time, learned counsel for the petitioner seeks permission to withdraw the instant petition due to some technical defect

with liberty to file fresh one on the same cause of action. Permission is granted. The instant petition is dismissed as withdrawn with liberty aforesaid.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

December 15, 2017
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